

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 210
139/241-242/ND/2020

IN THE MATTER OF:
Ashok Kumar Gupta

...APPLICANT

Vs.

M/s. Shyam Garments Pvt. Ltd.

...RESPONDENT

Section
Under Section 241-242

Order delivered on 23.11.2020
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Applicant

For the Respondent/ Corporate-debtor

:Mr. Nikhil Jain, Advs.

**:Mr. Hrishikesh Baruah and Ms.
Radhika Gupta, Advs (For
Respondent Nos. 1 to 17).**

ORDER

Heard the submissions made by the counsel for both the parties. Counsels have submitted that the parties are in the process of reaching an amicable settlement of the matter and prayed for grant of time in the matter. Three weeks' time has been granted as prayed for by the counsels for the parties and post the matter to 14.12.2020.



(V.K. Subburaj)
Member (T)



(P.S.N. Prasad)
Member (J)